

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**Review Application No. 17 of 2006 in
Original Application No. 1579 of 1999**

Wednesday, this the 9th day of May, 2007

**Hon'ble Mr. Ashok S. Karamadi, J.M.
Hon'ble Mr. K.S. Menon, A.M.**

Veer Pal Singh, Aged about 34 years S/o Shri Rohan Singh, R/o Village-Chaupari, P.S. Cantt., Distt. Bareilly.

Applicant

By Advocate Sri Rakesh Verma

Versus

1. Union of India through Secy., Ministry of Human Resources & Development, Deptt. Of Education, New Delhi.
2. Dy. Director, Deptt. Of Education, Govt. of India, (Navodaya Vidyalaya Samiti), B-159, Nirala Nagar, Lucknow.
3. The Principal, Jawahar Navodaya Vidyalaya, Bareilly.

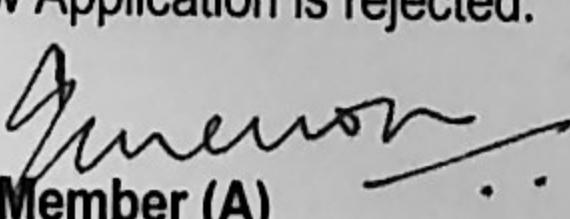
Respondents

O R D E R

By Ashok S. Karamadi, J.M.

This Review Application is filed against the Order dated 27.09.2005 passed in O.A. No. 1579 of 1999.

2. Sri Verma submits on the basis of pleadings made in the Review Application particularly in paragraph no.8 that there is error in the decision of the Tribunal dated 27.09.2005, therefore, it is affected the applicant. In our view, this is not the forum, which has to set right the incorrectness of the Order by way of filing the Review Application. Having regard to the fact and the law enunciated by the Hon'ble Supreme Court, this review application will not come within the purview of the guideline laid down by the Hon'ble Supreme Court. Hence, we do not incline to review the Order. Hence, Review Application is rejected.


Member (A)

/M.M./


Member (J)